

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No(s). 36769/2012
(Arising out of impugned final judgment and order dated 08/09/2011
in SCA No. 8031/2010 passed by the High Court of Gujarat at
Ahmedabad)

AKSHAR MAHILA B.ED.COLLEGE

Petitioner(s)

VERSUS

STATE OF GUJARAT & ORS.

Respondent(s)

(with interim relief and office report)

WITH

SLP(C) No.36770/2012

(With Office Report)

SLP(C) No.36771/2012

(With Office Report)

SLP(C) No.36772/2012

(With Office Report)

Date : 08/03/2016 These petitions were called on for hearing today.

CORAM :

HON'BLE THE CHIEF JUSTICE

HON'BLE MR. JUSTICE UDAY UMESH LALIT

For Petitioner(s)

Mr. D.N. Ray, Adv.

Mr. Lokesh K. Choudhary, Adv.

Mrs. Sumita Ray, Adv.

For Respondent(s)

Mr. Preetesh Kapur, Adv.

Ms. Jesal Wahi, Adv.

Ms. Hemantika Wahi, Adv.

UPON hearing the counsel the Court made the following
O R D E R

Heard learned counsel for the parties at some length. We do
not see any reason to interfere with the impugned order(s) of the
High Court.

The special leave petitions are accordingly dismissed.

(Ashok Raj Singh)
Court Master(Saroj Saini)
Court Master